

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 15TH DAY OF NOVEMBER, 2000

Original Application no. 375 of 1997

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Munnu ram, son of Sri Chhotu
R/o 10/407, Khalasi Lines,
Kanpur.

... Applicant

(By Adv: Shri R.M.Shukla)

Versus

1. The Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Allahabad Dn Allahabad.
3. The Senior Divisional Commercial Manager Northern Railway, Allahabad Dn, Allahabad.

... Respondents

(By Adv: Shri G.P.Agrawal)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

Shri R.M.Shukla, learned counsel for the applicant has submitted that as the applicant was not properly advised he cannot challenge the order of punishment of reduction in rank awarded on 10.3.1987. The appeal against the aforesaid order was dismissed on 20.1.1992. Learned counsel states that until order of punishment is set aside the applicant cannot get relief in the present application. He has prayed that the applicant may be permitted to withdraw this application with liberty to file a fresh application challenging the order of punishment.

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The application is dismissed as withdrawn with liberty to the applicant to file a fresh petition challenging the order of punishment if so advised. No order as to costs.


MEMBER (A)


VICE CHAIRMAN

Dated: 15.11.2000

Uv/